

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.109
(IB)-489(PB)/2017

IN THE MATTER OF:

| | |
|---------------------------------------|---------------------------|
| IFCI Ltd. | Petitioner/Applicant |
| Vs. | |
| Era Housing & Developers (India) Ltd. | Respondent |

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 13.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant/ Liquidator : Mr. K.K. Mishra, Mr. Sahil Nagpal, Ms. Nikita Rana and Ms. Ishika Jain, Advs. in New IA-2119/2024 & New IA-2311/2024

ORDER

New IA-2119/2024

Ld. Counsel Ms. Nikita Rana appeared through VC on behalf of the Liquidator and is not clear on facts.

The Liquidator is directed to appear in person on the next date of hearing.

At request, list the matter for a physical hearing **on 02.07.2024**.

New IA-2311/2024

This is the Quarterly Report filed by the Liquidator, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

We direct the Liquidator to give full details of all the amounts that have been realized so far and distributed from the date on which

the liquidation order was passed. The same should be captured in a chart form so as to enable us to update our data on the liquidation proceedings. This progress report and a chart as mentioned above should also be circulated to other Insolvency Professionals so that they follow a uniform and standard form of presentation of amounts realized under liquidation proceedings. Copy of this order be also sent to IBBI for appropriate action at their end.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Vinod Arora – 13.05.2024